

:[Shri L. N. Mishra]

[Placed in Library. See No. LT-5560/66].

(7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 183 published in Gazette of India dated the 5th February, 1966.

(ii) The Manufacture in Customs Bond (General) Third Amendment Rules, 1966 published in Notification No. G.S.R. 184 in Gazette of India dated the 5th February, 1966.

(iii) G.S.R. 185 published in Gazette of India dated the 5th February, 1966.

(iv) G.S.R. 186 published in Gazette of India dated the 5th February, 1966.

[Placed in Library. See No. LT-5561/66].

13 hrs.

ADMINISTRATION REPORT OF DELHI
DEVELOPMENT AUTHORITY FOR
1964-65.

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagavat): On behalf of the Minister of Works, Housing and Urban Development, I beg to lay on the Table a copy of the Administration Report of the Delhi Development Authority for the year 1964-65 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5562/66].

Shri N. Sreekantan Nair: I also represent a group recognised by you and by this House. I would like to know why, while other groups are called, we have not been called. (Interruptions).

Mr. Speaker: If I am pressed to that position, I might say that there is not even one group.

Shri N. Sreekantan Nair: Why do you give your attention to others and not to us at all? (Interruption).

Mr. Speaker: Order, order. I call individual hon. Members; not groups.

Shri N. Sreekantan Nair: What should I do to curry your favour? I would like to know that. This is not proper. This is not a family property. (Interruption).

PREVENTION OF FOOD ADULTERATION
(AMENDMENT) RULES.

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): On behalf of the Minister of Health and Family Planning, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1965 published in Notification No. G.S.R. 1814 in Gazette of India dated the 11th December, 1965 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-5563/66].

NOTIFICATIONS UNDER KERALA ELECTRICITY
DUTY ACT

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of section 13 of the Kerala Electricity Duty Act, 1963 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 116/64 published in Kerala Gazette dated the 28th April, 1964.

(ii) S.R.O. No. 401/65 published in Kerala Gazette dated the 9th November, 1965.

[Placed in Library. See No. LT-5564/1].